

GOVERNMENT OF INDIA  
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 1067  
ANSWERED ON 05.12.2025

**IRREGULARITIES IN THE INDIAN REGISTER OF SHIPPING**

1067. SHRI MADDILA GURUMOORTHY:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

**पत्तन, पोत परिवहन और जलमार्ग मंत्री**

- (a) the number and nature of complaints received during the last ten years regarding malpractices, irregularities, or delays in the functioning of the Indian Register of Shipping (IRS), including those received by related Ministries/Departments;
- (b) the details of action taken, corrective measures adopted, and punishments awarded to responsible officials;
- (c) the reasons for delays, in resolving such complaints beyond the Citizen's Charter timelines alongwith the names of officials accountable;
- (d) the list of cases involving IRS pending before authorities, tribunals, or courts; and
- (e) whether the Government proposes to review or restructure IRS to improve transparency, efficiency, and accountability, is so, the details thereof?

**ANSWER**

MINISTER OF PORTS, SHIPPING AND WATERWAYS  
(SHRI SARBANANDA SONOWAL)

- (a) to (e) Indian Register of Shipping (IRS) is a non-profit entity registered under the Companies Act, 2013 and is governed by applicable company law provisions and it functions under its own Memorandum of Association and internal administrative framework. IRS is one among nine Recognised Organisations authorised by the Government of India to undertake survey and certification functions under the Merchant Shipping Act, 1958. Four recent complaints have been received against functioning of IRS, which are being examined by Ministry of Ports, Shipping and Waterways for appropriate action.

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